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# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

#### **BEFORE**

## HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE ON THE 8<sup>th</sup> OF AUGUST, 2025

## MISC. CRIMINAL CASE No. 25687 of 2025

## MATADEEN DHAKAD Versus

#### THE STATE OF MADHYA PRADESH

## Appearance:

Shri Dhara Singh Meena - Advocate for applicant.

Shri Harish Sharma - Public Prosecutor for respondent/State.

## **ORDER**

The applicant has filed this first application under Section 483 of BNSS for grant of bail.

- 2. The applicant has been arrested on 03.06.2025 in relation to Crime No. 173/2024 registered at Police Station Mohna District Gwalior (M.P.) for the offence under Section 420 of IPC.
- 2. As per the prosecution story, the applicant had sold a plot admeasuring 800 sq. ft. to the complainant and during mutation of the said plot in her name, she came to know that the said land has already been sold by the applicant to his sons Mohit Dhakad and Monesh Dhakad.
- 3. Learned counsel for the applicant has submitted that applicant has not committed any offence. He is innocent. He has been falsely implicated. He is in detention since 03.06.2025. The trial of the case will take considerable time. The factum of cheating and forgery is yet to be established. It is further submitted that a civil suit is also pending between the parties. Therefore, it is prayed that the applicant may be released on bail.

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5. On the other hand, learned counsel for the State has opposed the prayer for grant of bail to the applicant.

6. Considering the submission putforth by learned counsel for the parties and the fact that the offence smacks of civil overtone and final conclusion of the trial will take considerable time and all facts and circumstances of the case, this Court inclined to release the applicant on bail.

7. Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that the applicant be released on bail on furnishing personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by the concerned Court.

8. On being released on bail, the applicant shall abide by the conditions enumerated in Section 480(3) of the Bhartiya Nagarik Suraksha Sanhita, 2023.

9. A copy of this order be sent to the Court concerned for compliance and information.

(MILIND RAMESH PHADKE)
JUDGE

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